# SBI Life Insurance Company LimitedRegulated by IRDARegistration Number: 111



# SBI LIFE -SMART SCHOLAR

(A UNIT-LINKED, NON-PARTICIPATING PLAN)

IN THIS POLICY, THE INVESTMENT RISK IN INVESTMENT PORTFOLIO IS BORNE BY THE POLICYHOLDER.

Form 51 December 2013

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SBI Life- Smart Scholar provides an insurance-cum-investme your policy, after deducting the applicable charges, will be dep					
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The benefits available under this policy are subject to the paym				"SBI	
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For Policy covers, we would recover service tax and cess, as applicable, along with the charges.

- Service tax is currently payable @ 12.00%, Education Cess @ 2.00% of service tax and Secondary and Higher Education cess @ 1.00% of service tax. The effective rate works out to 12.36%.

- The rates of service tax, cess and any other taxes payable may vary as per the taxation laws, as introduced/ amended/revised from time to time. If any Statutory or Legal Authority imposes any tax, cess or levy of whatsoever nature on the insurance services, even after issue of this policy, the same shall become payable by you and the Company shall recover the same from you

Fund Options	
Fund Name 881	Fund Allocation for Premium in %
Equity Fund	<<% or N.A.>>
Equity Optimiser Fund	Te SB/Life<<% or N.A.>>fe SB/Life SB/Life
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#### **Policy Booklet**

Table	of	Contents
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1	Your Policy Booklet	3
2	Definitions	3
3	Abbreviations	7
4	Base Policy Benefits	7
4.1	Death Benefit	7
4.2	Survival Benefit	8
4.3	Partial Withdrawal of Fund	9
4.4	Surrender	. 10
5	Loyalty Unit Additions	. 10
6	Discontinuance of premiums	. 11
7	Revival	. 12
8	Premiums	. 12
9	Premium Re-direction	. 13
10	Funds	. 13
10.1	The Funds	. 13
10.2	Fund Options	. 13
10.3	Fund description	. 13
10.4	Introduction of New Fund Options	. 15
10.5	Fund Closure	. 15
11	Units	. 15
11.1	Creation of Account	. 15
11.2	Allocation of Units	. 15
11.3	Redemption of Units	. 15
11.4	Calculation of NAV	
11.5	Date of NAV for Allocation, Redemption and Cancellation of Units	. 16
12	Switching	
13	Charges	. 17
13.1	Premium Allocation Charges	. 17
13.2	Policy Administration Charges	. 17
13.3	Fund Management Charges	. 17
13.4	Discontinuance Charges	. 17
13.5	Switching Charges	. 18
13.6	Partial Withdrawal Charges	
13.7	Premium re-direction charges	
13.8	Mortality Charges	
13.9	Premium Payor Waiver Benefit (PPWB) charges	. 19

13.10	Accident Benefit Charges	. 20
13.11	New services and revision of charges	. 20
13.12	Miscellaneous Charges	. 20
14	Claims	. 21
14.1	Death claim	. 21
14.2	Accidental Total and Permanent Disability Claim	. 21
14.3	Maturity Claim	. 21
14.4	Surrender	. 21
15	Termination	. 21
15.1	Termination of Life Cover and in-built Accident Benefit under your policy	. 21
15.2	Termination of PPWB	. 21
15.3	Termination of your policy	. 22
16	General Terms	. 22
16.1	Free-look Period	. 22
16.2	Suicide exclusion	. 22
16.3	Premium Payor Waiver Benefit	. 22
16.4	Accident Benefit (Accidental Death or Accidental Total and Permanent Disability) Exclusions & Other terms	. 22
16.5	Policy loan	. 23
16.6	Nomination	. 23
16.7	Assignment	. 23
16.8	Non-disclosure	. 23
16.9	Grace Period	. 23
16.10	Misstatement of age	. 24
16.11	Participation in profits	. 24
16.12	Taxation	. 24
16.13	Date formats	. 24
16.14	Electronic transactions	. 24
16.15	Communications	. 25
17	Complaints	. 25
18	Relevant Statutes	. 25
18.1	Governing laws and jurisdiction	. 25
18.2	Section 41 of the Insurance Act 1938	. 26
18.3	Section 45 of the Insurance Act 1938	. 26
18.4	Provision 12 (1) of Redressal of Public Grievances Rules, 1998	. 26
18.5	Provision 13 of Redressal of Public Grievances Rules, 1998	. 26
19	Index	. 27

#### 1 Your Policy Booklet

This is your policy booklet containing the various terms and conditions governing your policy. This policy booklet should be read in conjunction with the policy schedule.

#### 2 Definitions

These definitions apply throughout your policy document.

The definitions are listed alphabetically. Items marked with <sup>†</sup>alongside are mentioned in your policy schedule.

	Expressions	Meanings
1.	Accident Benefit	is an additional payout made on accidental death or accidental total and permanent disability of the life assured, whichever is earlier.
2.	Accident Benefit Charge	a charge based on sum assured chosen, which is applied at the beginning of each policy month by cancelling required number of units for equivalent amount.
3.	Accident	An accident is a sudden, unforeseen and involuntary event, caused by external visible and violent means.
4.	Accidental Total and Permanent Disability (TPD)	is the event where, the Life Assured becomes incapacitated and as a result, not able to earn any income from any work, occupation or profession for the rest of his / her life. Disability must be caused solely and directly by external, violent, unforeseeable and visible means, occurring independently of any other causes and proved to the satisfaction of the insurer. The permanence of the disability will only be established after 180 days following the date of the event causing the disability. Total and permanent disability also includes the loss of both arms, and both legs, or one arm and one leg, or of both eyes. Loss of arms or legs means dismemberment by amputation of the entire hand or foot. Loss of eyes means entire and irrecoverable loss of sight
5.	Accumulated Value of Discontinued Policy Fund	is the fund value of the discontinued policy fund. This will however be subject to a minimum guaranteed return of 4% per annum or as prescribed in the prevailing regulation.
6.	Age	is the age last Birthday i.e. the age in completed years.
7.	Age at Entry <sup>†</sup>	is the age last Birthday on the Date of Commencement.
8.	Allocation Charge or Premium Allocation Charge	is the percentage of Premium that would not be utilised to purchase units.
9.	Allocation Percentage	is the percentage of Premium that will be invested in the chosen funds.
10.	Annualised Premium	is the total amount of Premium payable in a Policy Year. It only applies to policies other than single premium policies.
11. (APW	Applicable Partial Withdrawal V)	is equal to partial withdrawals, if any, during the last 2 years immediately preceding the death of the Life assured if the age of the life assured at death is less than 60 years of age or all the partial withdrawals made after the life assured attaining the age of 58 years if the age of the life assured at death is equal to or more than 60 years, as the case may be.
12.	Appointee <sup>†</sup>	is the person who is so named in the proposal form or subsequently changed by an Endorsement, who has the right to give a valid discharge to the policy monies in case of the death of the Policyholder before the maturity of the policy while the Nominee is a Minor.
13.	Assignee	Is the person to whom the rights and benefits are transferred by virtue of assignment under Section 38 of the Insurance Act, 1938.
14.	Base Policy	is the part of the Policy which also includes the in-built Accident Benefit and Premium Payor Waiver Benefit.

	Expressions	Meanings
15.	Birthday	is the conventional Birthday. If it is on 29 <sup>th</sup> February, it will be considered as falling on the last day of February.
16.	Business Day	is our working day.
17.	Complete Withdrawal	is same as surrender
18.	Chosen Funds	are the fund types opted for, by the policyholder out of the available fund options.
19.	Date of Allocation	is the date on which the Premium net of Allocation Charges is invested in the Fund Options.
20.	Date of Commencement of Policy $^{\dagger}$	is the start date of the policy.
21.	Date of Commencement of Risk $^{\dagger}$	is the date from which the insurance cover under the policy commences.
22.	Date of Discontinuance	is the date on which we receive a communication from you requesting for surrender of the policy or discontinuance of the policy or the date of expiry of notice period within which you are supposed to exercise an option as per the options given in the notice of discontinuance, whichever is earlier.
23.	Date of Maturity <sup>†</sup>	is the date on which the benefits under the policy terminate on expiry of the Policy Term.
24.	Date of Revival	is the date on which the policy benefits are restored at the conclusion of the revival process.
25.	Death Benefit	is the amount payable on death of the Life Assured.
26.	Discontinuance	<ul> <li>is the state of the policy that could arise on account of surrender of the policy or non-payment of renewal premium. If after the lock in period, the policyholder opts to revive the policy within a period of two years, the policy will be deemed not to be in a state of discontinuance.</li> <li>is not applicable for Single Premium policies.</li> </ul>
27.	Discontinuance Charges	<ul> <li>is a charge levied when a policy is Discontinued or Surrendered.</li> <li>is either <ul> <li>a percentage of one Annualised Premium or</li> <li>a percentage of Fund Value as on the Date of Discontinuance / surrender or</li> <li>a fixed amount,</li> <li>as the case may be.</li> </ul> </li> </ul>
28.	Discontinuance Notice	is a notice we will send you within a period of 15 days from the date of expiry of Grace Period in case we do not receive your due Premium.
29. Notic	Discontinuance Notice Period/ ee Period	is a period of 30 days after you receive the Discontinuance Notice.
30.	Discontinued Policy Fund	is the segregated fund we set aside and is constituted by the Fund Value of Discontinued policies after deduction of applicable Discontinuance Charges.
31.	Endorsement	is a change in any of the terms and conditions of the policy, agreed to or issued by us, in writing.
32.	Financial Year	is the period commencing from 1 <sup>st</sup> April of any year to 31 <sup>st</sup> March of the following year
33.	Free-look Period	is the period during which the Policyholder has the option to return the policy and cancel the contract.
34.	Fund Management Charge	is the deduction made from the fund at a stated percentage before the computation of the NAV of the fund.
35.	Fund Options <sup>†</sup>	are the different funds available for investment.
36.	Fund Value	is the product of the total number of units under the funds and the corresponding NAVs.
37.	Grace Period	is the period beyond the premium due date when the policy is treated as In-force but the policyholder is still liable to pay the outstanding premium
38.	In-force	is the status of the policy when all the due premiums have been paid or the policy is not in a state of discontinuance.
39.	Installment Premium <sup>†</sup>	is the same as 'Premium'.

	Expressions	Meanings
40.	Instrument	cheque, demand draft, pay order etc.
41.	Life Assured <sup>†</sup>	is the person in relation to whose life, insurance and other covers are granted.
42.	Lock-in Period	is a period of five consecutive years starting from date of commencement of the policy, during which Discontinuance / Surrender Value is not payable, except in the case of death or upon happening of any other contingency covered under the policy
43.	Maturity Benefit	is the benefit payable on maturity.
44.	Minor	is a person who has not completed 18 years of age.
45.	Mortality Charges	are the charges recovered for providing life insurance cover.
46.	Nominee <sup>†</sup>	is the person who is named as the nominee in the proposal form or subsequently changed by an endorsement, as per section 39 of the Insurance Act, 1938, who has the right to give a valid discharge to the policy monies in case of the death of the life assured during the term of the policy if such nomination is not disputed.
47.	Non-participating	means the policy does not have a share in Our profits.
48.	Our, Us, We <sup>†</sup>	SBI Life Insurance Company Limited or its successors.We are regulated by the Insurance Regulatory and Development Authority(IRDA). The registration number allotted by IRDA is 111.
49.	Paid-up	is the status of policy opted by you in which no further premiums are payable and the insurance cover continues with reduced sum assured called as Paid-up sum assured. During the paid-up period, mortality / Accident benefit charges, FMC, policy administration charges would be deducted.
50.	Paid-up sum assured	is equal to the sum assured multiplied by the ratio of total number of premiums paid to the original number of premiums payable as per the terms and conditions of the policy.
51.	Policy Administration Charges	is a charge incurred towards administrative expenses of the policy. This charge is applied at the beginning of each policy month by cancelling units for equivalent amount.
52.	Policy Anniversary	<ul> <li>is the same date each year during the Policy Term as the Date of Commencement of Policy.</li> <li>If the Date of Commencement of Policy is on 29<sup>th</sup> of February, the Policy Anniversary will be taken as the last date of February.</li> </ul>
53.	Policy Document	means the policy schedule, policy booklet, endorsements (if any), option document (if any), other written agreements (if any) mutually agreed by you and us.
54.	Policy Month	<ul> <li>is the period from the Date of Commencement of Policy, to the date prior to the corresponding date in the following calendar month or similar periods thereafter beginning from the dates in any calendar month corresponding to the Date of Commencement of the Policy.</li> <li>If the said corresponding date is not available in a calendar month, then the last day of the calendar month will be taken for this purpose.</li> </ul>
55.	Policy Term <sup>†</sup>	means, the period commencing with the Date of commencement of the Policy and terminating with the Date of maturity.
56.	Policy Year	is the period between two consecutive Policy Anniversaries. This period includes the 1 <sup>st</sup> day and excludes the next policy anniversary day.
57.	Policyholder <sup>†</sup>	is the owner of the policy and is referred to as the proposer in the proposal form.
58.	Premium Frequency <sup>†</sup>	Single, Yearly, Half-yearly, Quarterly or Monthly
59.	Premium Paying Term <sup>†</sup>	is the period, in years, over which premiums are payable.
60.	Premium <sup>†</sup>	is the contractual amount payable by the Policyholder to secure the benefits under the contract.
61.	Premium Payor Waiver Benefit	<ul><li>This is an in-built feature of the product. This feature is not applicable for single premium policies.</li><li>In the event of unfortunate death of the life assured, all future premium(s) will be paid by the company on behalf of the policyholder on the due dates of</li></ul>

	Expressions	Meanings
		payment of premium for the remaining premium payment term of the policy. If the child named under the policy dies subsequent to the death of the life assured, the company will pay the discounted value of the remaining future premiums to the legal heir of life assured. On death of the child, the benefit will cease.
62.	Revival	is the process of restoring the policy which is otherwise in the state of discontinuance due to non-payment of premium on due date.
63.	Revival Period	is a period of two years from the date of discontinuance.
64.	Re-direction	is the change in allocation percentage of future premiums
65. (SAN	Sum Assured Multiplier Factor MF) <sup>†</sup>	is the multiple applied on the Single or Annualized Premium to arrive at the Sum Assured.
66.	Settlement installment	is the amount of each installment receivable during the Settlement Period
67.	Settlement Option	is the option to receive the maturity benefits spread over a chosen period
68.	Settlement Period	is the chosen period over which the maturity benefit is payable on exercising of the Settlement Option
69.	Settlement Year	is the one year periods during the Settlement Period, starting from Date of Maturity
70.	Single Premium <sup>†</sup>	is the premium payable at the start of policy with no further obligation to pay any renewal premium
71.	Sum Assured <sup>†</sup>	Is the amount of insurance cover granted under the Base Policy which is payable upon the happening of insured events, if claim is found admissible.
72.	Surrender	is the voluntary termination of the contract by the Policyholder.
73.	Surrender Value	is the amount of benefit payable to the Policyholder upon request for Surrender of the policy.
74.	Survival Benefit	is the benefit that depends on survival of the Life Assured.
75.	Switching	is the process of changing the allocation percentage of existing funds
76.	Switching Charge	is the charge applicable on Switching
77.	Term <sup>†</sup>	is same as "Policy Term".
78.	Underwriting	<ul> <li>-is the process of classification of lives into appropriate homogeneous groups based on the risks covered.</li> <li>-based on underwriting, a decision on acceptance of cover as well as appropriate charges/premium is taken.</li> </ul>
79.	Unit-linked	in a Unit-linked policy, the value of units in Chosen Funds will vary based on market price of the underlying assets and the investment risk is borne by the Policyholder.
80.	Units	are identical subset of the funds' assets and liabilities as the fund is divided into a number of equal units.
81.	Valuation Date	is the Date of calculation of NAV.
82.	We, Us, Our	SBI Life Insurance Company Limited or its successors. We are regulated by the Insurance Regulatory and Development Authority (IRDA). The registration number allotted by IRDA is 111.
83.	You, Your <sup>†</sup>	is the person named as the Policyholder.

#### 3 Abbreviations

Abbreviation	Stands for
AB	Accident Benefit
AP	Annualized Premium
APW	Applicable Partial Withdrawal
ECS	Electronic Clearance System
FMC	Fund Management Charges
FV	Fund Value
IRDA	Insurance Regulatory and Development Authority
NAV	Net Asset Value, per unit
PPWB	Premium Payor Waiver Benefit
Rs.	Indian Rupees
SAMF	Sum Assured Multiplier Factor
SAR	Sum-at-risk
UIN	Unique Identification Number (allotted by IRDA for this product)
ULIP	Unit Linked Insurance Plan

These abbreviations bear the meanings assigned to them elsewhere in the Policy Booklet. These abbreviations are only meant to explain the terms used in this policy. The actual benefits payable under the policy are governed by the terms and conditions of this policy.

#### 4 Base Policy Benefits

Base Policy benefits contain the following:

#### 4.1 Death Benefit

We will pay the following death benefits:

- **4.1.1** In case of death of the Life assured, if death intimation is received when the policy is in-force and if the cause of the death is not an accident, we will pay the highest of the following:
  - **4.1.1.1** Sum Assured or
  - **4.1.1.2** 105% of the total basic Premiums paid till date of intimation of death
- 4.1.2 In case of death due to accident
  - **4.1.2.1** We will pay benefits as mentioned in case of death due to reason other than accident plus an additional lump sum benefit equal to the base sum assured subject to all the following conditions:
    - **4.1.2.1.1** Death should occur within 120 days of the date of accident solely and directly due to injuries sustained in the accident and cause of death should be independent of all other causes
    - 4.1.2.1.2 Maximum Accident Benefit under all the policies of SBI Life should not exceed Rs.50,00,000
    - **4.1.2.1.3** Accidental Total and Permanent Disability cover benefit has not been claimed under this policy.
  - **4.1.2.2** If the child is alive on the date of death of the life assured,
    - **4.1.2.2.1** We will pay the future premiums (net of premium allocation charge) payable under the policy, in to your fund as and when they are due.
    - 4.1.2.2.2 We will not deduct future mortality charges, PPWB charges and AB charges.
  - **4.1.2.3** If the child is not alive at the date of death of the life assured, we will also pay
    - **4.1.2.3.1** the balance fund value
      - **4.1.2.3.2** if the disability benefit instalments are being paid under the policy as a result of the life assured having suffered total and permanent disability the remaining instalments will be paid as a lump sum without any interest.

- **4.1.3** In case of death of the life assured while policy is in paid-up status, we will pay the following:
  - **4.1.3.1** Paid-up Sum Assured if the cause of death is not an accident.
  - **4.1.3.2** In case of death due to accident, we will pay an additional amount equal to the paid up sum assured, subject to all the following conditions:
    - **4.1.3.2.1** Death should occur within 120 days of the date of accident solely and directly due to injuries sustained in the accident and cause of death should be independent of all other causes
    - **4.1.3.2.2** You have not claimed for disability under accident benefit under this policy.
    - **4.1.3.2.3** The total sum assured payable under accidental benefit under all your policies with us should not exceed INR 50,00,000.
- **4.1.4** In case the death intimation is received after the Date of Discontinuance,
  - 4.1.4.1 If the death of the Life Assured has occurred on or before the Date of Discontinuance, we will pay
    - **4.1.4.1.1** Same death benefit as stated in 4.1.1.
    - 4.1.4.2 If death has occurred after the Date of Discontinuance, we will pay
      - **4.1.4.2.1** Accumulated Value of your Discontinued policy fund as on the date of receipt of death intimation by the company.
- **4.1.5** In case we receive the intimation of death of child,
  - **4.1.5.1** If the life assured is alive as on the date of death of the child, you can exercise one of the following choices by intimating to us in writing:
    - **4.1.5.1.1** You can opt to continue the policy, by paying the due premiums. PPWB benefit will cease and no charges for the same would be deducted.
    - 4.1.5.1.2 You have an Option to terminate the contract. If you opt to terminate the contract, We will pay you,
      - **4.1.5.1.2.1** the fund value.
      - **4.1.5.1.2.2** If the disability benefit instalments are being paid under the policy as a result of the life assured having suffered total and permanent disability, the remaining instalments will be paid as a lump sum without any interest.
    - **4.1.5.2** If the life assured is not alive as on the date of death of the child, we will pay,
      - **4.1.5.2.1** the fund value and
        - **4.1.5.2.2** discounted value of the remaining future premiums and
        - **4.1.5.2.3** if the disability benefit instalments are being paid under the policy as a result of the life assured having suffered total and permanent disability, the remaining instalments as a lump sum

#### 4.2 Survival Benefit

- We will pay the following survival benefits
- **4.2.1** In case Accidental Total and Permanent Disability Benefit which is part of the Accident Benefit is admitted and becomes payable,
  - **4.2.1.1** We will pay you
    - **4.2.1.1.1** the Accidental total and permanent disability benefit in 10 equal yearly instalments where each instalment is equal to 10% of the basic sum assured .
    - **4.2.1.1.2** The first instalment will be paid after 180 days of occurrence of total and permanent disability in order to establish the permanence of the disability
    - **4.2.1.1.3** The remaining 9 yearly instalments will be paid on the same date every year for 9 years.
  - **4.2.1.2** If the remaining Policy Term is less than 9 years, we will pay the discounted value of the outstanding instalments if any, to you along with the maturity benefit, at the time of maturity of the policy.
  - **4.2.1.3** In case of death of life assured during the payment term of Accidental Total and Permanent Disability Benefit, we will pay the discounted value of unpaid instalments to the beneficiary along with the death benefit.
  - **4.2.1.4** We shall declare the discount rate for the calculation of discounted value on 1st of April every year and the same will apply during the financial year.
  - **4.2.1.5** Accident Benefit will be payable on accidental death or on accidental total permanent disability whichever occurs earlier. Once the accidental total permanent disability benefit is admitted, the accident benefit shall cease automatically under the policy.

**4.2.1.5.1** No further charges for Accident Benefit will be deducted and no further benefit under the same is payable.

#### 4.2.2 Disability under Accident Benefit

We will pay the Accident Benefit on the occurrence of accidental total and permanent disability (ATPD) of the life assured during the term of the policy subject to all of the following:

**4.2.2.1** Your policy is in-force on the date of disability.

- **4.2.2.2** The total sum assured payable under accidental benefit of all your individual policies with us should not exceed INR 50,00,000.
- **4.2.2.3** We will pay the benefit in 10 equal annual instalments. Each instalment will be 10% of accident benefit sum assured.
- **4.2.2.4** If the remaining policy term is less than 9 years, we will pay the discounted value of the unpaid instalments to you along with the maturity benefit.
- **4.2.2.5** We will make the first payment 180 days after occurrence of disability in order to establish permanence of the disability.
- 4.2.2.6 We will pay the subsequent payments at the anniversaries of the first payment date.
- **4.2.2.7** You can claim only once under this benefit.
- **4.2.2.8** We shall not deduct AB charges in future.

#### 4.2.3 Maturity Benefit

- 4.2.3.1 We will pay your Fund Value or the Discontinued Fund Value as the case may be, as Maturity benefit.
- 4.2.3.2 You can choose to receive your maturity benefit by exercising one of the following two options:
  - 4.2.3.2.1 A lump-sum amount as on the Date of Maturity or
  - **4.2.3.2.2** Amounts payable as per the Settlement Option
  - **4.2.3.2.3** In case we do not receive your option within the stipulated period, the Maturity value will be paid in lump sum, by default
  - **4.2.3.2.4** It shall be your sole responsibility to exercise your option well within time. We are not contractually obliged to send you any alert or intimation in advance to remind you about the availability of settlement options.

#### 4.2.4 Settlement Option

- **4.2.4.1** You, your child or your child's appointee, as the case may be, can avail the option to receive the maturity benefit in instalments.
- 4.2.4.2 You should write to us at least 60 days and not before 365 days prior to Date of Maturity, to exercise this option.
- **4.2.4.3** We will then pay the maturity benefit in instalments.
- **4.2.4.4** You are required to select the number of years over which you want to receive the payments and the frequency of payment which can be yearly, half-yearly, quarterly or monthly.
- **4.2.4.5** You can choose a Settlement Period of 2, 3, 4 or 5 years.
- **4.2.4.6** We will make the first payment on the first day of the first Settlement Year, which is the date of maturity and further payments will be made on the first day of each year, half-year, quarter or month depending on the chosen settlement frequency.
- **4.2.4.7** We will calculate the first instalment as the Fund Value as on date of maturity divided by total number of instalments based on the chosen frequency and settlement period.
- **4.2.4.8** We will calculate each further instalment as the then available Fund Value divided by number of the then outstanding instalments.
- **4.2.4.9** The last instalment would be the then available fund value.
- 4.2.4.10 During the Settlement Period
  - **4.2.4.10.1** The Fund Value will remain invested in the funds existing as on the Date of Maturity.
  - **4.2.4.10.2** The investment risk will continue to be borne by you.
  - **4.2.4.10.3** We will pay the amount in the form of yearly, half-yearly, quarterly or monthly instalments as chosen by you.
  - **4.2.4.10.4** We will pay you the instalments only through ECS if you have chosen Half-yearly, Quarterly or Monthly frequency for payment.
  - **4.2.4.10.5** For payment, we will redeem the units from each fund based on the percentage of that fund to the total Fund Value as on the date of payment
  - 4.2.4.10.6 You can ask for full payment of remaining Fund Value at any time
  - 4.2.4.10.7 We will not deduct any charges except FMC
  - **4.2.4.10.8** We will not allow any partial withdrawal
  - **4.2.4.10.9** We will not allow any switching among funds
  - **4.2.4.10.10** In case of death of the Policyholder, we will pay the then available Fund Value to the legal heirs of the Policyholder.

#### 4.3 Partial Withdrawal of Fund

You can make partial withdrawals from you fund during the policy term. Such withdrawals will be subject to all of the following: **4.3.1** You can withdraw from the 6th policy year, subject to payment of all the due premiums for the first five policy years.

- **4.3.2** We will allow a maximum of two partial withdrawals in a policy year, out of which one will be free.
- **4.3.3** You cannot carry forward unused partial withdrawals to subsequent policy years.
- **4.3.4** During entire Policy Term, we will allow,
  - **4.3.4.1** five partial withdrawals if your Policy Term is less than or equal to 10 years
  - **4.3.4.2** ten partial withdrawals if your Policy Term is more than 10 years.
- **4.3.5** The partial withdrawals are expressed as a percentage of the Fund Value at the time of the partial withdrawal.
- 4.3.6 You can withdraw
  - **4.3.6.1** a minimum amount of Rs. 5,000
  - **4.3.6.2** a maximum of 15% of the then available fund value, as on the date of request for partial withdrawal.
  - **4.3.6.3** only in multiples of Rs. 1,000
- **4.3.7** We will not allow Partial withdrawals if fund value, as a consequence of any partial withdrawal is reduced to less than 50% of the total premiums paid.
- **4.3.8** You cannot make partial withdrawals during the Settlement Period.
- **4.3.9** We will charge you Rs. 100 per withdrawal in excess of free partial withdrawal.
- 4.3.10 We will deduct the partial withdrawal charge from the partial withdrawal amount

#### 4.4 Surrender

- You may surrender your policy during the term of the policy. The surrender will be subject to all of the following:
- 4.4.1 In case we receive your surrender request on or before the expiry of the Lock-in Period,
  - **4.4.1.1** We will disinvest your units in all funds
  - **4.4.1.2** The resultant amount after deduction of applicable Discontinuance Charges will be kept in the Discontinued Policy Fund
  - 4.4.1.3 We will pay you the Surrender Value on the first Business Day after expiry of the Lock-in Period
  - 4.4.1.4 Surrender Value is the accumulated value of your Discontinued Policy Fund.
- **4.4.2** In case we receive your Surrender request after the expiry of the Lock-in Period,
  - **4.4.2.1** We will disinvest your units in all funds
  - 4.4.2.2 We will pay you the Surrender Value immediately
  - **4.4.2.3** Surrender Value is your Fund Value.
- **4.4.3** All the rights and benefits under the policy will automatically come to an end.

#### 5 Loyalty Unit Additions

5.1 We will allot the Loyalty Unit Additions on the completion of specific durations as per the table below:

Policy Term	First Loyalty Unit Addition	Subsequent Additions	
8, 11, 14, 17, 20, 23	8 <sup>th</sup> Year	At end of every three years till maturity.	
9, 12, 15, 18, 21, 24	9 <sup>th</sup> Year		
10, 13, 16, 19, 22, 25	10 <sup>th</sup> Year		

- **5.2** Applicability Conditions
- **5.2.1** For policy terms, 8, 9 or 10 years, there would be only one loyalty unit addition.
- **5.2.2** We will allot loyalty unit additions provided all due premiums have been paid and the policy is in-force as on the eligible date of allotment of loyalty units.
- **5.2.3** For policies which are not in-force but revived subsequently, Loyalty Additions are credited on the date of revival, provided all due premiums have been paid.
- **5.2.4** We will allot loyalty unit additions only during the policy term.
- **5.2.5** We will allocate the eligible loyalty Units to various funds in proportion to their sizes as per the NAVs on the date of loyalty unit addition.
- **5.2.6** The loyalty unit addition amount at relevant policy year end will be equivalent to  $1\% \times [$ Average fund value over the 1st day of the preceding 24 policy months]
- 5.2.7 We will not allot loyalty unit additions when your policy is in the Paid-up state.

#### 6 Discontinuance of premiums

- **6.1** If you have not paid any premium due within the Grace Period, we will send you the Discontinuance Notice within 15 days from the date of expiry of Grace Period. Non-receipt of the notice however, will not be construed as a breach of any contractual obligation on our part.
- 6.2 In the notice we would state that that you are entitled to exercise one of the following options upon discontinuation of the policy:
  - **6.2.1** Either to Opt to Revive the policy within 2 years or
  - **6.2.2** To opt for Complete Withdrawal from the policy.
  - You would have the following option in addition to the above two options if the discontinuance is after the lock-in period:
    - **6.2.3** Convert the policy to paid-up status (option available only when all the premiums have been paid at least for the first five policy years)
- 6.3 You should choose your option within a period of 30 days from the date of receipt of notice
- **6.4** Your fund value will continue to be invested till the time we receive your option or till the expiry of the discontinuance notice period if we do not receive your option, whichever is earlier
- **6.5** During this period your Life cover and in-built Accident Benefit (i.e. Accidental Death and Accidental TPD) will continue to be in-force and all charges i.e. Mortality charges, Accident Benefit Charges, PPWB charges, FMC, Policy Administration Charges would continue to be deducted.
- **6.6** If you exercise the option to revive the policy within revival period then:
  - **6.6.1** If premium is discontinued during first five policy years, then:
    - **6.6.1.1** Your fund value as on the date of receipt of your option to revive the policy, will be disinvested and credited to Discontinued Policy Fund net of applicable discontinuance charge.
    - **6.6.1.2** If you revive the policy within 2 years time then revival procedure as stated in the section on "Revival" would be applicable.
    - **6.6.1.3** If you do not revive within the revival period then the discontinuance fund value as on the date of expiry of revival period or the first business day of 6th policy year, whichever is later, would be paid and the contract would be terminated automatically.
  - **6.6.2** If premium is discontinued after first 5 policy years, then:
    - **6.6.2.1** Your policy will be in-force during the revival period with Life cover and in-built Accident Benefit (i.e. Accidental Death and Accidental TPD) as per terms and conditions of the policy. Mortality charges, Accident Benefit Charges, PPWB charges, FMC, policy administration charges would continue to be deducted.
    - **6.6.2.2** If you revive the policy, then the revival procedure as stated in the section on "Revival" would be applicable.
    - **6.6.2.3** If you do not revive within revival period, then the fund value as on the date of expiry of revival period or the date of maturity, whichever is earlier, would be paid and the contract would be terminated automatically.
- **6.7** If you opt to completely withdraw from the policy during the notice period or if you do not exercise any of the options within the notice period, then:
  - 6.7.1 If premium is discontinued during first five policy years
    - **6.7.1.1** Your fund value as on the date of receipt of your option or as on the last day of the discontinuance notice period if no option is exercised, as the case may be, will be disinvested and credited to Discontinued Policy Fund net of relevant discontinuance charge.
    - 6.7.1.2 The fund value of the discontinuance policy fund as on the first working day of 6th policy year will be paid.
    - **6.7.1.3** If life assured dies before the payment of discontinued policy value then the same is paid to the beneficiary immediately.
  - **6.7.2** If premium is discontinued after first 5 policy years:
    - **6.7.2.1** Fund value as on the date of receipt of your option or as on the last day of the discontinuance notice period if no option is exercised, as the case may be, will be paid to you immediately.

#### 6.8 Paid-up

- **6.8.1** Paid-up option is available in case of discontinuance of policy after the lock-in-period & wherein all the premiums have been paid for at least 5 policy years.
- **6.8.2** Once the policy is converted into paid-up, there would be no option of revival available.
- **6.8.3** You can do partial withdrawal, even when the policy is in the paid-up state.

Form 51

- **6.8.4** In case, you opt to convert your policy to paid-up, the life cover and the Accident Benefit cover would continue with a reduced sum assured called as Paid-up sum assured.
- **6.8.5** The paid-up sum assured would be equal to the sum assured multiplied by the ratio of total number of premiums paid to the original number of premiums payable as per the terms and conditions of the policy.
- **6.8.6** During the period in which the policy remains paid-up, Mortality charges/Accident Benefit charges (on the paid-up SA), FMC, Policy Administration Charges will continue to be deducted
- **6.9** If the policy is discontinued at any time after the first five policy years and is in a paid up state or is in the revival period, and the fund value at any time falls below one annualized premium, the policy will be terminated and the then available fund value would be paid to the policyholder.

#### 7 Revival

- 7.1 You should write to us on your decision to revive the policy during the Revival Period
- 7.2 You are required to pay all the due premiums.
- 7.3 You have to submit Good Health Declaration and satisfy other underwriting requirements, if any.
- 7.4 We may accept or reject your revival request. We will inform you the same.
- **7.5** The revival is effective only from the date of acceptance of your request for revival provided you have paid the arrears of premiums in full and complied with all the requirements of the revival.
- 7.6 You cannot revive after the expiry of the Revival Period.
- 7.7 If premium is discontinued during first five policy years and if you opt to revive the policy during the revival period
  - **7.7.1** The Discontinued Policy Fund will be disinvested and the discontinuance charge, previously deducted, would be added back to this disinvested fund amount.
  - **7.7.2** We will automatically shift the resultant fund to your chosen funds in the same proportion as the fund options originally chosen or in case you have opted for a fund switch subsequently, we will allocate the resultant fund into the funds chosen by you in your latest request for fund switch, in the proportions chosen by you in the said fund switch request.
  - 7.7.3 We will allocate the units based on the NAV as on the date of such revival.
  - **7.7.4** We will deduct policy administration charges and premium allocation charges for the period, starting from the date of discontinuance.
- 7.8 If premium is discontinued after first five policy years and if you opt to revive during the revival period
  - **7.8.1** We will invest due premiums paid by you, net of charges in the same proportion as the fund options originally chosen or as chosen in your latest fund switch request.
  - **7.8.2** We will allocate the units based on the NAV as on the date of such revival.
  - **7.8.3** We will deduct premium allocation charges for the period, starting from the date of discontinuance.
- 7.9 We will deduct Mortality Charges and Accident Benefit charges, PPWB charges from the date of revival of the policy.

7.10 You will bear the cost of medical examination, if any, up to an amount of Rs. 3,000.

#### 8 Premiums

#### 8.1 Basic Premium

- **8.1.1** You are required to pay the Premiums in full always on or before the Premium due dates, but within the same financial year.
- **8.1.2** If we receive any premium in advance, units will be allocated only on the premium due date. We will not pay any interest on premium received in advance.
- 8.1.3 You are required to pay the premiums even if you do not receive premium notice or any other communication from us.
- **8.1.4** You will be liable to pay all applicable taxes as levied by the Government and other statutory authorities.
- 8.1.5 If we receive any amount in excess of the required premium, we will refund the excess.
- **8.1.6** If we receive any amount less than the required premium, we will not adjust the amount towards premium till you pay the balance of premium. We will not pay any interest on the partial premium paid by you.
- **8.1.7** If your disability benefit instalments are in payment, you should still continue to pay your premiums as and when they are due, to keep the policy in-force.
- **8.1.8** You can change the premium frequency, at any policy anniversary, only after completion of 3 policy years

Form 51

**8.1.9** The change in premium frequency shall be allowed, only if the instalment premium after the change meets the minimum premium prescribed for that frequency.

#### 9 Premium Re-direction

- 9.1 You can re-direct your premiums subject to all of the following:
- 9.1.1 We will allow you premium Re-direction from the beginning of the second policy year.
- 9.1.2 You can request for premium Re-direction among the then available fund options.
- **9.1.3** Your premium Re-direction request will be applicable only on your future premiums. This will have no effect on your existing funds.
- 9.1.4 You can re-direct only in multiples of 1% of premiums.
- 9.1.5 We will not charge for the first Re-direction in a policy year
- 9.1.6 You cannot carry forward unused free Premium Re-Direction to subsequent Policy Years.
- 9.1.7 We will charge you Rs. 100 per Re-direction request for from the second Re-direction in the same policy year.
- 9.1.8 We will deduct the charges by cancelling your units as per the NAV on the date of receipt of request.
- 9.1.9 We will cancel units from all your funds in proportion to their sizes.
- **9.1.10** We will Re-direct your Premiums if you have applied at least 14 days prior to the due date of premium on which Re-direction is to be applied.

#### 10 Funds

#### 10.1 The Funds

- 10.1.1 You bear the investment risk in the investment portfolio.
- **10.1.2** We will invest your funds in accordance with the guidelines issued by IRDA from time to time. We will select the investments, including derivatives and units of mutual funds, for each fund. The investments will be within the limits as mentioned in "Fund Options".
- **10.1.3** The investments in the units are subject to market and other risks. We do not assure that the objective of the funds will be achieved.
- **10.1.4** The NAV of the units will depend on the equity markets and general level of interest rates from time to time.
- 10.1.5 The past performance of the funds is not indicative of the future performance of any of the funds available under this policy.
- **10.1.6** We will apply a minimum guaranteed rate of return of 4% p.a. or as prescribed in the regulations from time to time, to the Discontinued Policy Fund

#### 10.2 Fund Options

- **10.2.1** There are seven fund options, which have different risk-return profiles.
- 10.2.2 You may choose to invest in any one or more of the seven fund options, in multiples of 1%.
- **10.2.3** The names of the funds do not indicate the quality, future prospects or returns.
- 10.2.4 We will allocate premium paid at the proposal stage, in the proportion mentioned in your proposal form.
- **10.2.5** We will continue to allocate in the same proportion until you ask us to re-direct. After you re-direct, the future premiums will follow the new proportion.

#### **10.3** Fund description

#### 10.3.1 Equity Fund (SFIN: ULIF001100105EQUITY-FND111)

#### 10.3.1.1 Objective

The objective of this fund is to provide high equity exposure targeting higher returns in the long term.

10.3.1.2 Asset mix

Assets	Minimum	Maximum
Equity & Equity related instruments	80%	100%
Debt Instruments	Nil	20%
Money Market Instruments	Nil	20%

#### 10.3.1.3 Risk Profile: High

#### 10.3.2 Equity Optimiser Fund (SFIN: ULIF010210108EQTYOPTFND111)

#### 10.3.2.1 Objective

The objective of this fund is to provide equity exposure targeting higher returns through long term capital gains.

Assets	Minimum	Maximum
Equity & Equity related instruments	60%	100%
Debt Instruments	Nil	40%
Money Market Instruments	Nil	40%

#### 10.3.2.3 Risk Profile: High

#### 10.3.3 Growth Fund (SFIN: ULIF003241105GROWTH-FND111)

#### 10.3.3.1 Objective

To provide long term capital appreciation through investments primarily in equity and equity related instruments with a small part invested in debt and money market for diversification and risk reduction.

#### 10.3.3.2 Asset mix

Assets	Minimum	Maximum
Equity & Equity related instruments	40%	90%
Debt Instruments	10%	60%
Money Market Instruments	Nil	40%

#### 10.3.3.3 Risk Profile: Medium to High

#### 10.3.4 Balanced Fund (SFIN: ULIF004051205BALANCDFND111)

#### 10.3.4.1 Objective

To provide accumulation of income through investment in both equities and fixed income securities with an attempt to maintain a suitable balance between return and safety.

#### 10.3.4.2 Asset mix

Assets	Minimum	Maximum
Equity & Equity related instruments	40%	60%
Debt Instruments	20%	60%
Money Market Instruments	Nil	40%

#### 10.3.4.3 Risk Profile: Medium

#### 10.3.5 Bond Fund (SFIN: ULIF002100105BONDULPFND111)

#### 10.3.5.1 Objective

To provide relatively safe and less volatile investment option mainly through debt instruments and accumulation of income through investment in fixed income securities.

#### 10.3.5.2 Asset mix

Assets	Minimum	Maximum
Debt Instruments	60%	100%
Money Market instruments	Nil	40%

#### 10.3.5.3 Risk Profile: Low to Medium

#### 10.3.6 Money Market Fund (SFIN: ULIF005010206MONYMKTFND111)

#### 10.3.6.1 Objective

To deploy the funds in liquid and safe instruments so as to avoid market risk on a temporary basis.

#### 10.3.6.2 Asset mix

Assets	Minimum	Maximum
Debt instruments	Nil	20%
Money Market Instruments	80%	100%

#### 10.3.6.3 Risk Profile: Low

#### 10.3.7 Top 300 Fund (SFIN: ULIF016070110TOP300-FND111)

#### 10.3.7.1 Objective

To provide long term capital appreciation by investing in stocks of top 300 companies in terms of market capitalization on the National Stock Exchange.

Assets	Minimum	Maximum
Equity	60%	100%
Money Market Instruments and Cash	Nil	40%

10.3.7.3 Risk Profile : High

#### 10.3.8 Discontinued Policy Fund (SFIN: ULIF024110411DISCOPOFND111)

- **10.3.8.1** This fund is built to invest the amounts after deduction of applicable Discontinuance Charges, from the disinvested units of the policies Discontinued or Surrendered during the Lock-in Period in the Company's portfolio and to provide the Discontinuance Value or Surrender Value as applicable, to the Policyholders at the end of the Lock-in Period or at the end of the revival period whichever is later..
- **10.3.8.2** The objective of the fund is to achieve relatively less volatile investment return mainly through debt instruments and accumulation of income through investment in fixed interest securities and liquid investments.
- **10.3.8.3** This is a segregated fund of the Company and created as required by IRDA.
- 10.3.8.4 We do not offer you this fund as an investment option.
- **10.3.8.5** We provide a minimum investment return guarantee equal to 4% per annum or as prescribed in the prevailing regulation, on this fund.

#### 10.3.8.6 The Discontinued Policy Fund will have the following asset mix

Assets	Minimum	Maximum
Government Securities	60%	100%
Money Market Instruments	Nil	40%

**10.3.8.7** The income earned on this fund will be apportioned to this fund.

#### 10.4 Introduction of New Fund Options

We may establish new fund options with prior approval from IRDA and we will notify you of the same through our website.

#### 10.5 Fund Closure

- **10.5.1** We may close existing funds with prior approval from IRDA. We will notify you in writing 3 months prior to the closure of the fund.
- **10.5.2** You can switch to other existing fund options without switching charges during the 3 months. If you do not switch in this period, we will switch your units to any other funds with similar asset allocation and risk profile.
- **10.6** We will send on half-yearly basis a statement of account giving various details pertaining to your policy, e.g. total premium paid by you, status of policy, total Fund Value etc. These statements are sent by Ordinary post and non-receipt of Fund Statements shall not be deemed to be a breach of terms and conditions of the policy

11 Units

#### 11.1 Creation of Account

We will invest your premiums (net of Allocation Charges) in your chosen funds.

#### **11.2** Allocation of Units

- **11.2.1** We will allocate units based on the NAVs prevailing on the date of allocation.
- 11.2.2 We will calculate the NAVs up to 4 decimal places. We may change the number of decimal places in future.

#### **11.3 Redemption of Units**

11.3.1 We will redeem the units based on the NAVs on the date of redemption.

#### 11.4 Calculation of NAV

#### **11.4.1 Valuation of funds**

**11.4.1.1** We will value the assets underlying the units on all business days. In case of market uncertainties where it is difficult to value the assets the valuation shall be done on a less frequent basis.

- **11.4.1.2** Based on the valuation of the assets, we will compute the unit price.
- 11.4.1.3 We shall compute the NAV as per the below given formula
  - [Market value of investment held by the fund
  - + the value of any current assets
  - the value of any current liabilities & provisions, if any]
  - divided by
  - [Number of units existing on valuation date, (before creation/redemption of units)]

#### 11.4.2 Extraordinary circumstances

Under extraordinary circumstances, such as extreme volatility in the market price of the assets in the fund, extended suspension of trading on the stock exchanges, natural calamities, riots and similar events, we reserve the right, not to value one or more fund options or to change the formula for calculating NAV. We will make the necessary changes subject to approval by IRDA.

#### 11.5 Date of NAV for Allocation, Redemption and Cancellation of Units

We give below the allocation and redemption of units for various transactions and the applicable NAV dates.

Type of transaction	Applicable event date			
First Premium	Date of realisation or date of underwriting acceptance, whichever is later			
Renewal Premium through demand draft or local cheque payable at par	Date of receipt of instrument or due date of premium, whichever is later			
Renewal Premium through outstation cheque or demand draft	Date of realisation or due date of premium, whichever is later			
Partial withdrawal, Switch or Free-look cancellation	Date of receipt of request			
Death Benefit claim	Date of receipt of death claim intimation			
Termination	Date of termination			
Maturity Benefit	Date of Maturity			
Surrender	Date of receipt of Surrender request			
Discontinuance	Date of Discontinuance			
Settlement Option	Date of payment under Settlement Option			
Revival	Date of realisation of instrument or date of underwriting acceptance of such revival, whichever is later			

**11.5.1** In case of transactions through electronic transfer or other approved modes, we will consider closing NAV of transaction realisation date.

- 11.5.2 If the above applicable event occurs by the cut-off time, we will apply the closing NAV of the same day.
- **11.5.3** If the above applicable event occurs after the cut-off time, we will apply the closing NAV of the next day.
- **11.5.4** The current cut-off time is 3.00 p.m. This cut-off time may change as per IRDA's prevailing guidelines.

#### 12 Switching

You can switch your funds during the policy term , subject to all of the following:

- **12.1** You can switch among any of the then available fund options.
- **12.2** We will not charge for the first two switches in a policy year.
- 12.3 You cannot carry forward free unused switches to subsequent policy years
- **12.4** You can ask for a switch in terms of amount or in percentage.
- 12.5 You can switch a minimum amount of Rs. 5,000
- 12.6 You can switch only in multiples of 1% of each fund
- 12.7 We will charge you Rs. 100 per switch from the third switch onwards in the same policy year .
- **12.8** We will deduct the switching charges from the amount to be switched.
- 12.9 You can switch only once in a day.
- **12.10** You can not switch during the settlement period.

#### 13.1 Premium Allocation Charges

13.1.1 We will recover Premium Allocation Charges as a percentage of premium as per the following table:

#### For policies other than by Single Premium:

Policy Year	Premium Allocation charge as a % of premium
1	6.0%
2	4.5%
3	4.5%
4	4.0%
5	4.0%
6	1.0%
7	1.0%
8	1.0%
9	1.0%
10	1.0%
11 years onwards	Nil

For Single Premium Policies: 3.00% (once at policy inception)

13.1.2 We will allocate your premiums to the funds after deducting Allocation charges.

#### 13.2 Policy Administration Charges

- **13.2.1** We will recover policy administration charges of Rs.50 per month.
- **13.2.2** We will recover these charges on the first business day of every policy month by cancelling units from funds in proportion to their sizes.
- **13.2.3** The Policy Administration Charge would be subject to a cap of Rs.200 per month. However, revision of charges would be subject to IRDA's approval.

#### **13.3** Fund Management Charges

We will recover Fund Management Charge (FMC) on a daily basis, as a percentage of the fund value which will be reflected in the NAV of the funds.

**13.3.1** The annual FMC for the funds will be as follows:

Fund Options	FMC (p.a.)
Equity Fund	1.35%
Equity Optimiser Fund	1.35%
Growth Fund	1.35%
Balanced Fund	1.25%
Bond Fund	1.00%
Money Market Fund	0.25%
Top 300 Fund	1.35%
Discontinued Policy Fund	0.50%

#### **13.4 Discontinuance Charges**

**13.4.1** We will recover discontinuance charges from the fund value.

#### **13.4.2** For policies other than by Single Premium, the discontinuance charges will be as per the following table:

Year of	For Annualised Premium up to	For Annualised Premium above Rs				
Discontinuance	<b>Rs 25,000</b>	25,000				
	Lower of $20\% \times (Annualised)$	Lower of $6\% \times$ (Annualised Premium				
1	Premium or Fund Value) subject	or Fund Value) subject to maximum				
	to maximum of Rs. 3,000	of Rs. 6,000				
	Lower of $15\% \times (Annualised$	Lower of $4\% \times$ (Annualised Premium				
2	Premium or Fund Value) subject	or Fund Value) subject to maximum				
	to maximum of Rs. 2,000	of Rs. 5,000				
	Lower of $10\% \times (Annualised)$	Lower of $3\% \times$ (Annualised Premium				
3	Premium or Fund Value) subject	or Fund Value) subject to maximum				
	to maximum of Rs.1,500	of Rs.4,000				
	Lower of $5\% \times$ (Annualised	Lower of $2\% \times$ (Annualised Premium				
4	Premium or Fund Value) subject	or Fund Value) subject to maximum				
	to maximum of Rs.1,000	of Rs.2,000				
5 onwards	Nil	Nil				

**13.4.3** For Single Premium policies, the Discontinuance Charges will be as per the following table:

Year of	For Single Premium up to Rs	For Single Premium above Rs					
Discontinuance	25,000	25,000					
	Lower of 2 % of (Single Premium	Lower of 1 % of (Single Premium or					
1	or Fund Value) subject to	Fund Value) subject to maximum of					
	maximum of Rs 3000	Rs 6000					
	Lower of 1.5 % of (Single	Lower of 0.5 % of (Single Premium or					
2	Premium or Fund Value) subject	Fund Value) subject to maximum of					
	to maximum of Rs 2000	Rs 5000					
	Lower of 1 % of (Single Premium	Lower of 0.25 % of (Single Premium					
3	or Fund Value) subject to	or Fund Value) subject to maximum					
	maximum of Rs 1500	of Rs 4000					
	Lower of 0.5 % of (Single	Lower of 0.1 % of (Single Premium or					
4	Premium or Fund Value) subject	Fund Value) subject to maximum of					
	to maximum of Rs 1000	Rs 2000					
5 onwards	Nil	Nil					

13.4.4 The year of discontinuance is the policy year in which the date of discontinuance falls.

#### 13.5 Switching Charges

- **13.5.1** We will charge you Rs.100 per switch from 3<sup>rd</sup> switch onwards in the same policy year.
- **13.5.2** We will recover the charges from the switched amount.

#### **13.6** Partial Withdrawal Charges

- 13.6.1 We will charge Rs.100 for the second partial withdrawal in the same policy year.
- 13.6.2 We will recover the charges from the partial withdrawal amount before payment.

#### **13.7** Premium re-direction charges

- 13.7.1 We will charge Rs.100 per re-direction from the second re-direction in the same policy year
- 13.7.2 We will deduct the charges by cancelling units from all your funds in proportion to their sizes.

#### 13.8 Mortality Charges

- **13.8.1** We will calculate mortality charges based on the age of the life assured.
- 13.8.2 We will charge the same on the first business day of every policy month by cancelling units in proportion to their sizes.
- 13.8.3 Monthly Mortality Charges = Sum-at-risk × (Annual Mortality Charge per unit Sum-at-risk / 12)

13.8.4	The annual Mortality Charge will be as per the following table:	
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Age last birthday of the	Annual Mortality Charge	Age last birthday of the	Annual Mortality Charge
life assured (in	per Rs. 1,000 sum-	life assured (in	per Rs. 1,000 sum-at-
years)	at-risk	years)	risk
18	0.99	43	2.97
19	1.04	44	3.28
20	1.08	45	3.64
21	1.12	46	4.06
22	1.14	47	4.53
23	1.16	48	5.06
24	1.17	49	5.63
25	1.19	50	6.26
26	1.20	51	6.92
27	1.21	52	7.62
28	1.23	53	8.34
29	1.25	54	9.09
30	1.28	55	9.86
31	1.32	56	10.66
32	1.37	57	11.50
33	1.43	58	12.39
34	1.50	59	13.35
35	1.58	60	14.38
36	1.68	61	15.51
37	1.80	62	16.75
38	1.93	63	18.11
39	2.08	64	19.62
40	2.26	65	21.28
41	2.46		
42	2.69		

**13.8.5** Sum-at-risk for in-force policies is

Higher of

13.8.5.1 Sum Assured or

**13.8.5.2** 105% of the total premiums paid till date of calculation

13.8.6 Sum-at-risk for paid-up policies is Paid-up Sum Assured

#### 13.9 Premium Payor Waiver Benefit (PPWB) charges

- 13.9.1 Since PPWB is not applicable for single premium policies, we will not deduct PPWB charges for such policies.
- **13.9.2** For policies other than by single premium:
  - **13.9.2.1** We will levy a level charge for PPWB.
  - **13.9.2.2** The PPWB charges will attract service tax at applicable rates.
  - **13.9.2.3** We will recover these charges and the applicable taxes from your funds, on the 1<sup>st</sup> business day of each policy month, by cancelling units in proportion to their sizes.
  - **13.9.2.4** We will not deduct PPWB charges after the premium paying term.
  - 13.9.2.5 We will not deduct PPWB charges after the death of the life assured or the death of the child
  - **13.9.2.6** The fixed annual PPWB rate depends on the age last birthday of life assured at inception and the premium payment term.
  - **13.9.2.7** The monthly PPWB charge is equal to (annual PPWB rate × annualized premium) / 12 ) / 1000 )

Age of Life																					
Age of Life Assured/																					
Premium																					
Paying																					
Term	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25
18	2.31	2.77	3.24	3.70	4.16	4.61	5.06	5.50	5.93	6.36	6.77	7.18	7.59	7.99	8.39	8.79	9.19	9.59	10.00	10.41	10.83
19	2.39	2.87	3.35	3.82	4.29	4.75	5.20	5.65	6.08	6.51	6.93	7.35	7.77	8.18	8.59	9.01	9.43	9.85	10.28	10.71	11.16
20	2.46	2.95	3.44	3.92	4.40	4.86	5.32	5.77	6.21	6.65	7.08	7.51	7.94	8.36	8.79	9.23	9.67	10.11	10.57	11.03	11.50
21	2.53	3.03	3.52	4.01	4.49	4.96	5.43	5.88	6.33	<b>6</b> .77	7.22	7.66	8.10	8.54	8.99	9.45	9.92	10.39	10.87	11.36	11.86
22	2.58	3.09	3.60	4.09	4.57	5.05	5.52	5.98	6.43	6.89	7.34	7.80	8.26	8.73	9.20	9.69	10.18	10.68	11.19	11.72	12.26
23	2.63	3.15	3.65	4.15	4.64	5.12	5.59	6.06	6.53	7.00	7.48	7.95	8.44	8.93	9.43	9.94	10.47	11.00	11.55	12.12	12.70
24	2.67	3.19	3.70	4.20	4.69	5.18	5.66	6.15	6.63	7.12	7.61	8.12	8.63	9.15	9.69	10.23	10.79	11.37	11.96	12.57	13.20
25	2.70	3.22	3.74	4.24	4.74	5.24	5.73	6.24	6.74	7.25	7.77	8.30	8.85	9.41	9.98	10.56	11.16	11.78	12.42	13.08	13.77
26	2.72	3.25 3.27	3.76 3.79	4.28	4.79	5.30 5.38	5.82 5.92	6.34 6.47	6.87 7.03	7.41	7.96	8.53 8.80	9.11 9.43	9.71 10.07	10.32	10.95	11.60	12.27 12.84	12.96 13.60	13.68 14.39	14.43 15.21
27	2.74	3.27	3.83	4.32	4.85	5.49	6.06	6.64	7.03	7.86	8.20	8.80 9.14	9.43	10.07	10.73	11.41	12.11	12.84	14.35	14.39	15.21
28	2.75	3.33	3.89	4.46	5.04	5.64	6.24	6.87	7.51	8.17	8.86	9.14	10.28	11.03	11.22	12.62	13.45	14.33	15.24	16.18	17.17
30	2.82	3.40	3.99	4.60	5.21	5.85	6.50	7.17	7.86	8.58	9.32	10.08	10.28	11.68	12.53	13.41	14.33	15.29	16.29	17.33	18.42
31	2.91	3.52	4.15	4.79	5.45	6.13	6.84	7.56	8.31	9.09	9.88	10.71	11.57	12.46	13.39	14.36	15.37	16.43	17.53	18.67	19.87
32	3.04	3.69	4.36	5.05	5.77	6.50	7.27	8.05	8.86	9.70	10.57	11.47	12.41	13.39	14.41	15.48	16.59	17.75	18.97	20.23	21.54
33	3.21	3.91	4.63	5.38	6.15	6.95	7.78	8.63	9.51	10.42	11.37	12.36	13.39	14.47	15.59	16.77	18.00	19.28	20.61	22.00	23.44
34	3.42	4.18	4.96	5.77	6.61	7.47	8.37	9.29	10.25	11.25	12.29	13.38	14.52	15.70	16.94	18.24	19.59	21.01	22.47	24.00	25.58
35	3.67	4.49	5.34	6.22	7.13	8.07	9.04	10.05	11.10	12.20	13.35	14.54	15.80	17.11	18.48	19.91	21.40	22.95	24.57	26.24	27.97
36	3.96	4.85	5.78	6.73	7.72	8.74	9.80	10.91	12.07	13.27	14.54	15.86	17.24	18.69	20.20	21.78	23.42	25.13	26.90	28.73	30.62
37	4.30	5.27	6.27	7.31	8.38	9.50	10.66	11.88	13.15	14.49	15.88	17.34	18.87	20.47	22.14	23.88	25.68	27.56	29.49	31.49	33.56
38	4.68	5.73	6.82	7.95	9.12	10.35	11.63	12.97	14.38	15.85	17.39	19.01	20.70	22.46	24.30	26.21	28.19	30.24	32.36	34.55	36.82
39	5.10	6.24	7.43	8.66	9.95	11.30	12.71	14.20	15.75	17.38	19.09	20.88	22.74	24.68	26.71	28.80	30.97	33.22	35.54	37.94	40.42
40	5.54	6.79	8.09	9.44	10.86	12.36	13.92	15.56	17.28	19.09	20.97	22.95	25.00	27.14	29.36	31.66	34.03	36.49	39.03	41.66	44.39
41	6.01	7.37	8.80	10.30	11.87	13.52	15.25	17.07	18.98	20.97	23.06	25.23	27.50	29.84	32.27	34.79	37.39	40.08	42.87	45.75	NA
42	6.53	8.03	9.61	11.27	13.01	14.84	16.76	18.78	20.88	23.09	25.39	27.78	30.27	32.84	35.50	38.25	41.10	44.05	47.12	NA	NA
43	7.15	8.81	10.56	12.40	14.33	16.36	18.49	20.72	23.05	25.49	28.02	30.65	33.37	36.18	39.10	42.11	45.24	48.49	NA	NA	NA
44	7.88	9.72	11.67	13.71	15.86	18.11	20.47	22.93	25.51	28.19	30.97	33.84	36.82	39.90	43.10	46.41	49.85	NA	NA	NA	NA
45	8.73	10.78	12.94	15.21	17.59	20.08	22.69	25.41	28.25	31.18	34.23	37.38	40.64	44.02	47.53	51.17	NA	NA	NA	NA	NA
46	9.69	11.97	14.37	16.89	19.52	22.28	25.16	28.15	31.26	34.48	37.81	41.26	44.84	48.55	52.40	NA	NA	NA	NA	NA	NA
47	10.78	13.31	15.97	18.75	21.67	24.71	27.87	31.16	34.56	38.08	41.72	45.51	49.43	53.52	NA	NA	NA	NA	NA	NA	NA
48	11.98	14.78	17.72	20.80	24.02	27.36	30.83	34.42	38.14	41.99	45.99	50.14	54.46	NA	NA	NA	NA	NA	NA	NA	NA
49	13.29	16.40	19.65	23.04	26.57	30.23	34.02	37.94	42.01	46.24	50.63	55.20	NA	NA	NA	NA	NA	NA	NA	NA	NA
50	14.73	18.16	21.74	25.46	29.32	33.32	37.45	41.75	46.21	50.85	55.68	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
51	16.29	20.06	23.98	28.05	32.26	36.62	41.15	45.86	50.76	55.87	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
52	17.96	22.10	26.38	30.81	35.40	40.17	45.14	50.31	55.70	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
53	19.75	24.25	28.91	33.75	38.77	44.00	49.45	55.15	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
54	21.63	26.53	31.60	36.88	42.39	48.14	54.15	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
55	23.60	28.92	34.47	40.26	46.32	52.66	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA	NA
<u>56</u> 57	25.65 27.86	31.48 34.26	37.57	43.95	50.63 0.00	0	NA NA	NA NA	NA NA	NA NA	NA NA	NA NA	NA NA	NA NA	NA NA	NA NA	NA NA	NA NA	NA	NA NA	NA NA
27	27.80	34.20	40.97	48.02	0.00	V	INA	NA	INA	NA	INA	NA	NA	NA	NA	INA	INA	NA	NA	NA	INA

#### 13.9.2.8 The level annual PPWB rate per Rs. 1,000 annualised premium will be as per the following table:

#### 13.10 Accident Benefit Charges

- **13.10.1** Charges are recovered on a monthly basis, on the 1st Business day of each policy month by the way of cancellation of appropriate number of units.
- **13.10.2** We will calculate the monthly Accident Benefit Charge as
  - (Accident Benefit Sum Assured × (Annual rate / 12)) / 1000

where the annual rate is Rs 0.50 per 1,000 accident benefit sum assured.

13.10.3 Once we accept your claim under accident benefit, we would stop deducting this charge further.

#### **13.11** New services and revision of charges

- **13.11.1** Except for Premium Allocation Charge, Mortality Charge, PPWB Charges and Accident Benefit charges, all the other charges are subject to revision with prior approval of IRDA.
- 13.11.2 We may introduce new services and the corresponding charges, subject to prior approval of IRDA.
- 13.11.3 We will notify the new services, charges and change in charges for existing services through our website.

#### 13.12 Miscellaneous Charges

We will charge Rs. 100 per statement for additional or duplicate copy of fund statement by cancelling units from all your funds in proportion to their sizes.

#### 14 Claims

#### 14.1 Death claim

- **14.1.1** The policyholder, assignee, nominee, appointee or the legal heir, as the case may be, should intimate the death of the life assured or child, as the case may be, in writing, stating at least the policy number, cause of death and date of death.
- **14.1.2** We will require the following documents:
  - Original policy document
  - -Original death certificate from municipal / local authorities
  - -Claimant's statement and claim forms in prescribed formats
  - Any other documents including post-mortem report, first information report where applicable
- **14.1.3** Claim under the policy should be filed with us within 90 days of date of death. However, without prejudice, in case of delay in intimation or submission of claim documents beyond the stipulated period in the policy document or in the Statutes, We, at our sole discretion, may condone such delay and examine the admissibility or otherwise of the claim, if such delay is proved to be for reasons beyond the control of the nominee/claimant.
- **14.1.4** If the policy is assigned, we will pay the claim, if any, to the assignee.
- 14.1.5 If the policy is not assigned, we will pay the claim, if any, to
  - 14.1.5.1 the nominee, if the nominee is not a minor
  - 14.1.5.2 the appointee, if the nominee is a minor
  - 14.1.5.3 your legal heir, if nomination is not valid

#### 14.2 Accidental Total and Permanent Disability Claim

- **14.2.1** We will require proof of accident and disability including, first information report, hospital records etc. We may ask for additional records.
- 14.2.2 You should intimate us the date of occurrence and nature of disability, in case of disability.
- 14.2.3 We will pay the claim to the assignee, if the policy is assigned.
- 14.2.4 If the policy is not assigned, we will pay the claim to you, nominee, appointee or legal heir, as the case may be.

#### 14.3 Maturity Claim

- 14.3.1 You are required to submit the original policy document and the discharge form at any of our offices.
- 14.3.2 If the policy is assigned, we will pay the claim to the Assignee
- 14.3.3 If the policy is not assigned, we will pay the claim to you

#### 14.4 Surrender

- 14.4.1 We will require the original policy document and discharge form.
- 14.4.2 If the policy is assigned, we will pay the surrender value to the assignee.
- 14.4.3 If the policy is not assigned, we will pay the surrender value to
  - 14.4.3.1 You or
  - **14.4.3.2** your legal heir, in case the death of Policyholder is subsequent to date of surrender request but before date of payment.

#### 15 Termination

#### 15.1 Termination of Life Cover and in-built Accident Benefit under your policy

All the covers under the Base Policy and in-built Accident Benefit will end at the earliest of the following:

- **15.1.1** The date on which we receive free-look cancellation request
- 15.1.2 The date on which we receive your Surrender request for Base Policy
- 15.1.3 Date of Discontinuance of policy, if it is during first five years of the policy
- 15.1.4 The end of notice period if we do not receive any reply from you
- 15.1.5 The date on which your policy terminates as per the term of the policy

#### 15.2 Termination of PPWB

- PPWB will terminate on the earliest of the following:
- $15.2.1 \hspace{0.1in} \text{the date of intimation of death of child} \\$
- **15.2.2** the date on which the death benefit ceases

Form 51

**15.2.3** the end of premium paying term

**15.2.4** the date on which the policy is converted to paid up

#### **15.3** Termination of your policy

Your policy will terminate on the earliest of the following:

- **15.3.1** The date of payment of the refund amount on free look cancellation.
- **15.3.2** The date of settlement of death claim of the Life Assured.
- **15.3.3** The Date on which the policy Matures.
- **15.3.4** The date of payment of Surrender Value or Accumulated Value of your Discontinued Policy Fund.
- **15.3.5** If the policy is discontinued after the first five policy years and is in a paid up state or is in the revival period, and the fund value at any time falls below one annualized premium, then the date on which the fund value falls below the amount of one annualized premium
- 15.3.6 the date of claim payment on death of nominee child subsequent to the death of the life assured

#### 16 General Terms

#### 16.1 Free-look Period

- **16.1.1** If you have purchased the policy through distance marketing channel, you have 30 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.
- **16.1.2** If you have purchased the policy through a channel other than distance marketing, you have 15 days from the date of the receipt of this policy document to review its terms and conditions. If you are not satisfied, you can return the policy stating the reasons for objection.

**16.1.3** We shall refund you the amount arrived as per the following formula:

Fund Value Plus the following which are already deducted

(Premium Allocation Charges,

Plus Policy Administration Charges,

Plus Accident Benefit Charges,

Plus PPWB Charges, Plus Mortality Charges, Plus Corresponding Service Tax and Cess)

Minus the following

(Mortality Charges, PPWB Charges, Accident Benefit charges, along with the Corresponding Service Tax and Cess, proportionate to the period you were covered.

Plus Cost of Stamp Duty, Plus Medical Expenses, if any)

16.1.4 You cannot revive or restore your policy once you have returned your policy.

#### 16.2 Suicide exclusion

- 16.2.1 If the life assured, sane or insane, commits suicide, within one year, we will not pay the death benefit.
- **16.2.2** We will calculate one year from the Date of Commencement of Risk or Date of Revival of the Policy, whichever is later.
- 16.2.3 We will pay your Fund Value as on the date of intimation of death and the contract would cease.
- 16.2.4 Any charges recovered subsequent to the date of death shall be paid back to the nominee along with the fund value.

#### 16.3 Premium Payor Waiver Benefit

- **16.3.1** This is an in-built feature of the product. This feature is not applicable for single premium policies and hence we will not deduct PPWB charges for single premium policies.
- **16.3.2** In the event of unfortunate death of the life assured during the premium paying term of the policy, all the future premium(s) payable will be paid by the company on behalf of the life assured on the premium paying due dates and we will not deduct future premium payor waiver benefit charges from the fund.
- 16.3.3 In case of the death of the child the Premium Paying Waiver Benefit will cease and we will not deduct further charges.
- **16.3.4** If the child dies subsequent to the death of the life assured, we will pay the discounted value of remaining future premiums to the legal heir of life assured.

#### 16.4 Accident Benefit (Accidental Death or Accidental Total and Permanent Disability) Exclusions & Other terms

- 16.4.1 The accidental death or the occurrence of accidental total and permanent disability should be proved to our satisfaction.
- **16.4.2** We will appoint a medical practitioner to examine the Life Assured in connection with the disability claim. Based on the evidence provided and medical examination carried out, our authorised medical examiners will examine whether the claim is

Form 51

admissible as per the terms and conditions of the Policy. If the nature of disability does not satisfy the Accidental Total and Permanent Disability parameters, we will reject the claim.

- **16.4.3** Death of the life assured should have occurred within 120 days from the date of accident.
- **16.4.4** The accidental total and permanent disability should have lasted for at least 180 days without interruption.

#### 16.4.5 Exclusions

We will not pay the accident benefit for death or disability arising from or due to the consequences of or occurring during the events as specified below:

- **16.4.5.1** Infection: Death or disability caused or contributed to, by any infection, except infection caused by an external visible wound accidentally sustained
- **16.4.5.2** Drug abuse: Life assured under the influence of alcohol or solvent abuse or use of drugs except under the direction of a registered medical practitioner
- 16.4.5.3 Self inflicted injury: Intentional self inflicted injury including the injuries arising out of attempted suicide.
- 16.4.5.4 Criminal acts: Life Assured involvement in criminal and/or unlawful acts with unlawful or criminal intent.
- **16.4.5.5** War and civil commotion: War, invasion, hostilities (whether war is declared or not), civil war, rebellion, revolution or taking part in a riot or civil commotion.
- **16.4.5.6** Nuclear contamination: The radioactive, explosive or hazardous nature of nuclear fuel materials or property contaminated by nuclear fuel materials or accident arising from such nature
- **16.4.5.7** Aviation: Life Assured participation in any flying activity, other than as a passenger in a commercially licensed aircraft
- **16.4.5.8** Hazardous sports and pastimes: Taking part or practicing for any hazardous hobby, pursuit or any race not previously declared and accepted by the Company

#### 16.5 Policy loan

Your policy will not be eligible for any loans.

#### **16.6** Nomination

- 16.6.1 You have to make a nomination as per provisions of section 39 of the Insurance Act, 1938.
- 16.6.2 You have to send your nomination or change of nomination in writing to us.
- 16.6.3 We will not allow substitution of the nominee child chosen at inception for the purpose of reinstatement of any benefit.
- **16.6.4** The nominee at the inception of the policy must be a child, whose interest the life assured wants to protect.
- 16.6.5 You can change the initial nominee during the term of the policy only after the death of the nominee child.
- **16.6.6** Nomination is for the entire policy and not for a part of the policy.
- 16.6.7 You have to make a fresh nomination when you get your policy re-assigned to yourself.
- 16.6.8 We do not express any opinion on the validity or accept any responsibility in respect of any nomination you make.

#### 16.7 Assignment

- **16.7.1** You can write to us for effecting an assignment of your policy.
- **16.7.2** On assignment, the assignee will be the sole owner of the policy.
- 16.7.3 You have to make an assignment as per provisions of section 38 of the Insurance Act, 1938.
- **16.7.4** Assignment is for the entire policy and not for a part of the policy.
- 16.7.5 You have to submit your policy document along with a valid and duly attested deed of assignment.
- **16.7.6** We will effect the assignment by endorsing your policy.
- 16.7.7 Assignment will only be effective against our company, from the date of registering the assignment in our books.
- 16.7.8 Assignment will automatically cancel any existing nomination.
- 16.7.9 Assignment will not be permitted where the policy is under the Married Women's Property Act, 1874.
- 16.7.10 We do not express any opinion on the validity or accept any responsibility in respect of any assignment you make.

#### 16.8 Non-disclosure

- **16.8.1** We have issued your policy based on your statements in your proposal form, personal statement, medical reports and any other documents.
- **16.8.2** If we find that any of this information is inaccurate or false or you have withheld any material information, we shall declare your policy null and void but subject to section 45 of the Insurance Act, 1938.
- 16.8.3 We will not pay any contractual benefits and policy shall be cancelled immediately by paying the surrender value, if any
- 16.8.4 If we repudiate death claim, we may pay your fund value to the nominee / legal heir.

#### 16.9 Grace Period

- **16.9.1** You can pay your premiums within a grace period of 30 days from the due dates, for premium frequencies of yearly, half-yearly and quarterly premium frequencies.
- **16.9.2** You have a grace period of 15 days for monthly premium frequency.

**16.9.3** Your policy will be treated as in-force during the grace period. However, in case of death of the life assured during the grace period we shall deduct mortality charges and policy administration charges from the claim amount, if the claim is found to be admissible and payable.

#### 16.10 Misstatement of age

If we find that the correct age of the Life Assured is different from that mentioned in the proposal form, we will check the eligibility for the basic life cover including the in-built Accident Benefit and Premium Payor Waiver Benefit, as on the Date of Commencement of Policy.

16.10.1 If eligible,

- **16.10.1.1** If the correct age is found to be higher, we will recover the difference in Mortality Charges along with interest by cancelling units from all your funds in proportion to their sizes. We may require medical reports depending on your correct age and assess the risk afresh. We may charge an extra premium or even decline your proposal and refund your fund value in case we cannot offer you the risk cover for the revised age
- 16.10.1.2 If the correct age is found to be lower and
  - 16.10.1.2.1 SAMF is required to be increased to the minimum level as required under this policy, then
    - **16.10.1.2.1.1** We will recover the difference in Mortality Charges as a result of increase in SAMF along with interest by cancelling units from all your funds in proportion to their sizes.
    - **16.10.1.2.1.2** Further, we will allocate additional units for the difference in the Mortality Charges as a result of lower age to all your funds in proportion to their sizes.
  - **16.10.1.2.2** SAMF is not required to be increased to the minimum level as required under this policy
    - **16.10.1.2.2.1** We will allocate additional units for the difference in Mortality Charges to all your funds in proportion to their sizes.
- **16.10.1.3** We will terminate your policy, if your Fund Value is not sufficient to cover the difference in charges along with applicable interest.

#### 16.10.2 If not eligible,

**16.10.2.1** We will terminate your policy.

**16.10.2.2** We will pay you the Fund Value as on the date of decision after deducting applicable Discontinuance Charges and difference in the Mortality Charges along with applicable interest.

#### 16.11 Participation in profits

Your policy does not participate in our profits.

#### 16.12 Taxation

**16.12.1** You are liable to pay service tax, cess and other taxes, as levied by the Government and other statutory authorities, on the following:

- Allocation Charges
- Mortality Charges
- Policy Administration Charges
- FMC
- Switching Charges, if any
- Discontinuance/ Surrender Charges, if any
- PPWB charges and
- Accident Benefit Charges
- Premium Redirection Charges
- Partial Withdrawal Charges, if any
- Miscellaneous Charges, if any
- **16.12.2** We shall collect the taxes along with the charges.

**16.12.3** Taxes may change subject to future changes in taxation laws.

#### 16.13 Date formats

Unless otherwise stated, all dates described and used in the policy schedule are in dd/mm/yyyy formats.

#### 16.14 Electronic transactions

We shall accept premiums and pay benefits through any approved modes including electronic transfers.

#### 16.15 Communications

- **16.15.1** We will communicate to you in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode.
- 16.15.2 We will send correspondence to the mailing address you have provided in the proposal form or to the changed address.
- **16.15.3** You should also communicate in writing and deliver the correspondence by hand, post, facsimile, e-mail or any other approved mode mentioning the policy number.
- **16.15.4** All your correspondence should be addressed to:

SBI Life Insurance Company Limited, Central Processing Centre, Kapas Bhawan, Sector -10, CBD Belapur, Navi Mumbai  $-400\ 614$ . Telephone No :  $+91 - 22 - 6645\ 6241$ FAX No. :  $+91 - 22 - 6645\ 6655$ E-mail: info@sbilife.co.in

**16.15.5** It is important that you keep us informed of your changed address and any other communication details.

#### 17 Complaints

#### 17.1 Grievance redressal procedure

- 17.1.1 If you have any query, complaint or grievance, you may approach any of our offices.
- **17.1.2** You can also call us on our toll-free number.
- 17.1.3 If you are not satisfied with our decision or have not received any response within 10 business days, you may write to us at:

Head – Client Relationship, SBI Life Insurance Company Limited Central Processing Centre, Kapas Bhawan, Sector – 10, CBD Belapur, Navi Mumbai – 400 614. Telephone No : + 91 – 22 – 6645 6241 FAX No. : + 91 – 22 – 6645 6655 E-mail: info@sbilife.co.in

- **17.1.4** In case you are not satisfied with our decision and the issue pertains to provision 12 (1) of the Redressal of Public Grievances Rules, 1998, you may approach the Insurance Ombudsman. You can make the complaint to the Ombudsman as per provision 13 of the said rules. The relevant provisions have been mentioned in the section "Relevant Statutes".
- 17.1.5 The address of the Insurance Ombudsman and the Redressal of Public Grievances Rules, 1998, are, available on the website of IRDA, http://www.irda.gov.in and in our website <a href="http://www.sbilife.co.in">http://www.sbilife.co.in</a>.

The address of the ombudsman at Mumbai is: Office of the Insurance Ombudsman (Maharashtra and Goa) 3<sup>rd</sup> Floor, Jeevan Seva Annexe, S.V. Road, Santa Cruz (W), Mumbai – 400 054. Telephone No.: +91 – 22 – 2610 6928 Fax No. : +91 – 22 – 2610 6052 E-mail: <u>ombudsmanmumbai@gmail.com</u>

**17.1.6** We have also enclosed a list of addresses of insurance ombudsmen.

#### 18 Relevant Statutes

#### **18.1** Governing laws and jurisdiction

This is subject to prevailing Indian Laws. Any dispute that may arise in connection with this shall be subject to the jurisdiction of the competent Courts of Mumbai.

#### 18.2 Section 41 of the Insurance Act 1938

(1) No person shall allow or offer to allow, either directly or indirectly, as an inducement to any person to take or renew or continue an insurance in respect of any kind of risk relating to lives or property in India, any rebate of the whole or part of the commission payable or any rebate of the premium shown on the policy, nor shall any person taking out or renewing or continuing a policy accept any rebate, except such rebate as may be allowed in accordance with the published prospectuses or tables of the insurer: Provided that acceptance by an insurance agent of commission in connection with a policy of life insurance taken out by himself on his own life shall not be deemed to be acceptance of a rebate of premium within the meaning of this sub-section if at the time of such acceptance the insurance agent satisfies the prescribed conditions establishing that he is a *bona fide* insurance agent employed by the insurer.

(2) Any person making default in complying with the provisions of this section shall be punishable with fine which may extend to five hundred rupees.

#### 18.3 Section 45 of the Insurance Act 1938

No policy of life insurance effected before the commencement of this Act shall after the expiry of two years from the date of commencement of this Act and no policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the policy, was inaccurate or false, unless the insurer shows that such a statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the policy-holder and that the policy holder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose; Provided that nothing in this section shall prevent the insurer from calling for proof of age at any time if he is entitled to do so, and no policy shall be deemed to be called in question merely because the terms of the policy are adjusted on subsequent proof that the age of the life insured was incorrectly stated in the proposal.

#### 18.4 Provision 12 (1) of Redressal of Public Grievances Rules, 1998

- The Ombudsman may receive and consider
- (a) Complaints under Rule 13
- (b) Any partial or total repudiation of claims by an insurer
- (c) Any dispute in regard to premium paid or payable in terms of the policy
- (d) Any dispute on the legal construction of the policy, insofar as such disputes relate to claims
- (e) Delay in setlement of claims
- (f) Non-issue of any insurance document to customers after receipt of premium

#### 18.5 Provision 13 of Redressal of Public Grievances Rules, 1998

- (1) any person who has a grievance against an insurer, may himself or through his legal heirs make a complaint in writing to the Ombudsman within whose jurisdiction the branch or office of the insurer complained against is located.
- (2) the complaint shall be in writing duly signed by the complainant or through his legal heirs and shall state clearly the name and address of the complainant, the name of the branch or office of the insurer against which the complaint is made, the fact giving rise to complaint supported by documents, if any, relied on by the complainant, the nature and extent of the loss caused to the complainant and the relief sought from the Ombudsman.
- (3) no complaint to the Ombudsman shall lie unless -
  - (a) the complainants had before making a complaint to the Ombudsman made a written representation to the insurer named in the complaint and either insurer had rejected the complaint or the complainant had not received any reply within a period of one month after the insurer concerned received his representation or the complainant is not satisfied with the reply given to him by the insurer.
  - (b) the complaint is made not later than one year after the insurer had rejected the representation or sent his final reply on the representation of the complainant, and
  - (c) the complaint is not on the same subject matter, for which any proceedings before any Court, or Consumer Forum or Arbitrator is pending or were so earlier.

We request you to read this Policy Booklet along with the Policy Schedule. If you find any errors, please return the policy for effecting corrections.

# AI

Accident15, 19	9, 20, 21, 32, 33, 34, 35, 36
Accident Benefit15, 19	9, 20, 21, 32, 33, 34, 35, 36
Accident Benefit Charge	
Accidental Total and Permanent Disability.	15, 19, 20, 33, 34, 35
Age	15, 30, 31, 36, 38
Allocation Charge	15, 16, 27, 29, 34, 36
Allocation Percentage	15, 18
Annualised Premium	
Appointee	
APW	
Assignee	

### B

Base Policy	
Birthday	
Business Day	

# С

Chosen Funds	15, 16, 18, 27
Complete Withdrawal	16, 23

# D

Date of Allocation	16, 27
Date of Commencement1	5, 16, 17, 34, 36, 38
Date of Discontinuance	16, 20, 28, 30, 33
Date of Maturity	16, 18, 21, 28, 34
Date of Revival	16
Death Benefit	
Discontinuance16, 17, 22, 2	3, 27, 28, 29, 30, 36
Discontinuance Charge	27
Discontinuance Charges	16, 22, 29, 30, 36
Discontinuance Notice	
Discontinuance Notice Period	
Discontinued Policy Fund	15, 16, 22, 27, 34

# E

ECS	21
Endorsement	15, 16, 17

# F

FMC	
Free-look	
Fund Options	
Fund Value	16, 19, 20, 21, 22, 27, 29, 30, 31, 35, 36

# G

Grace Period
--------------

In-force
Instrument
Insurance Regulatory and Development Authority (IRDA)
IRDA17, 19, 25, 27, 28, 32, 37

.

# L

Life assured		17
Life Assured	. 15, 17, 18, 19, 20, 30, 31, 33, 34, 35	i, 36
Lock-in Period		2, 27

### Μ

Maturity Benefit	
Minor	
Mortality Charges	17, 19, 30, 36

# Ν

National Stock Exchange	
NAV	16, 18, 19, 25, 27, 28, 29
Nominee	15, 17, 33, 34, 35

# 0

Option	
Our	16, 17, 18, 32, 33, 34, 36, 37

### Р

Policy	
Policy Administration Charges	17, 29, 34, 36
Policy Anniversary	
Policy document	
Policy Month	15, 17, 22, 29, 30, 31, 32
Policy Schedule	
Policy Term	16, 17, 18, 21, 22, 28, 33
Policy year	
Policy Year	15, 17, 21, 22, 25, 28, 29, 30
Policyholder	15, 16, 17, 18, 21, 33
Premium15, 16, 17, 18, 19, 23, 24, 25,	27, 28, 29, 30, 31, 34, 35, 36,
38	
Premium Frequency	
Premium Paying Term	17, 29, 31, 34
Premium Payor Waiver Benefit	15, 17, 19, 31, 34, 36

# R

Re-direction	. 18, 25, 30
Revival	. 16, 18, 24

# S

SAMF	. 18, 19, 36
Settlement installment	21
Settlement Option	. 18, 21, 28

Settlement Period	
Settlement Year	
Single Premium	15, 16, 17, 18, 29, 30, 31, 34
Sum Assured	15, 18, 19, 20, 21, 30, 31, 32
Sum-at-risk	
Surrender	16, 17, 18, 22, 27, 28, 33, 34
Surrender Value	
Survival Benefit	
Switching	
Switching Charge	

### Т

.....

Term	2
------	---

U		
UIN	 	 19

Underwriting	
Units	18, 27, 28
Us 17, 18	

### V

Valuation Date18, 28
----------------------

## W

### Y

You ...16, 17, 18, 20, 21, 22, 23, 24, 25, 27, 28, 30, 33, 34, 35, 36, 37, 38

..............

We.... 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38